## ASSAM ACT XVI OF 1964

THE ASSAM LAND AND REVENUE REGULATION (AMENDMENT) ACT, 1964

(Received the assent of the President on the 29th July 1964)

[Published in the Assam Gazetts Extraordinary, dated the 4th August, 1964]

Act

## further to amend the Assam Land and Revenue Regulation, 1836

Whereas it is expedient further to amend the Assam Land and Revenue Regulation, 1886, hereinafter called the Regulation, in the manner hereinafter appearing;

It is hereby enacted in the Fisteenth Year of the Republic of India, as follows:-

Short title. extent and commence-

- 1. (1) This Act may be called the Assam Land and Revenue Regulation (Amendment) Act, 1964.
- (2) It shall have the like extent as the Assam Land and Revenue Regulation, 1886.
- (3) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

Amendment

- 2. In section 162 of the Regulation, after subof section section (1), the following shall be inserted as sub-162 of the sections (2) and (3) thereof and the existing sub-Assam Land and evenue Regulation, sections (2) and (3) shall be renumbered as sub-sections (4) and (5), namely:—
  - "(2) Notwithstanding anything to the contrary in any law, usage, contract or agreement no person shall acquire or possess by transfer, exchange, lease, agreement or settlement any land in any area or areas constituted into belts or blocks in contravention of the provisions of sub-section (1).
  - (3) From and after the commencement of the Assam Land and Revenue Regulation (Amendment) Act, 1964 no document evidencing any transaction for acquisition or possession of any land by way of transfer, exchange, lease, agreement or settlement shall be registered under the Indian Registration Act, 1908 if Act XVI it appears to the registering authority that the trans- of 1908 action has been effected in contravention of the provisions of sub-section (2)."

[ Price '06 Paise.]

A GP (Leg) 43/64-837-23-10-64.